

ADDRESS BY HON'BLE SHRI SWATANTER KUMAR, CHIEF JUSTICE, HIGH COURT OF JUDICATURE AT BOMBAY, AT THE REFERENCE TO LATE JUSTICE MOHAMMED MUJIBUDDIN QAZI, A FORMER JUDGE OF THIS HIGH COURT, ON TUESDAY, 10TH JULY, 2007.

Hon'ble Smt. Justice Ranjana Desai, Mr. Kadam, Advocate General of Maharashtra, Mr. Dada, President of the Bombay Bar Association, Mr. Thorat, President of Advocates' Association of Western India, Mr. Kalyaniwala, Secretary of the Bombay Incorporated Law Society, learned Members of the Bar, distinguished Ladies and Gentlemen,

We have assembled here this morning to mourn the sad demise of late Shri Justice Mohammed Mujibuddin Qazi, a former Judge of this Court, who left for his heavenly abode on the 26th of May, 2007.

Justice Qazi was born on 18th February, 1930. He graduated from Nagpur Mahavidyalaya. He joined the Nagpur District Bar in 1952 after obtaining Law Degree from Nagpur University. In the year 1954, Justice Qazi was enrolled as an Advocate of the Nagpur High Court. In the year 1967, Justice Qazi was appointed Assistant District Government Pleader and Public Prosecutor. In 1968, Justice Qazi was appointed as Assistant Government Pleader in the High Court and in 1973 he was appointed as Additional Government Pleader. In the year 1980, Justice Qazi was appointed as Government Pleader. He proved his mettle while handling many complicated matters in Constitutional Law, as a Chief Government Advocate in the High Court. In his capacity as a Senior Government Counsel, he ably handled important matters under the then Maintenance of Internal Security Act (MISA) during the period of Emergency. He represented the Government of Maharashtra in important matters under the Land Ceiling Act.

While I was going through one of his judgments in Harshadbhai v. Rani Kamla Raje reported in 1988 Maharashtra Law Journal, 874, it reflected his legal acumen to answer complex questions of law simply and discerningly. He was a rare combination of an academician and a Judge, being the Law Lecturer in the University College of Law of Nagpur. He not only talked extremely well but associated himself with several social and literary activities. Equally excellent was his performance as a Judge.

Justice Qazi was appointed as Additional Judge of the Bombay High Court on 29th September, 1981. He became permanent Judge of this Court on 20th December, 1982. During his tenure as a Judge of this Court Justice Qazi had rendered many landmark and thought-provoking judgments. After his retirement on 18th February, 1992, he was holding the office of Chairman of Maharashtra Administrative Tribunal for the period from 24th February 1993 to 17th February, 1995.

Justice Qazi is survived by four daughters and one son.

In the passing away of Justice Qazi, the legal fraternity has lost a guide, philosopher and a friend. In this hour of grief, on behalf of all of us, we convey our heartfelt condolences to the members of the bereaved family. May Almighty give them strength to bear the great loss.

May the departed soul rest in eternal peace.

ADDRESS BY SHRI RAVI KADAM, ADVOCATE GENERAL OF MAHARASHTRA, AT THE REFERENCE TO LATE JUSTICE MOHAMMED MUJIBUDDIN QAZI, A FORMER JUDGE OF THIS HIGH COURT, ON TUESDAY, 10TH JULY, 2007.

My Lords, the Chief Justice and Justice Desai, Mr. Rafiq Dada, President, Bombay Bar Association, Mr. Thorat, President, Advocates' Association of Western India, Mr. Kalyaniwalla, Hon. Secretary, Incorporated Law Society and my learned friends,

We assemble here today to pay tribute to the Late Mr. Justice M. M. Qazi, a former Judge of this Hon'ble Court who passed away at Mumbai on Saturday, June 26, 2007. Justice Qazi began his career as a lawyer in the district court, where due to his hard work and diligence he was soon appointed as Assistant District Government Pleader and Public Prosecutor. After some years, he started practicing in the High Court where he was Additional Government Pleader and Public Prosecutor for about 15 years. In 1980 he was appointed as Government Pleader at the Nagpur Bench of this Hon'ble Court. Following a long and distinguished line of Government Pleaders like Chief Justice Chandurkar and Justice Dharmadhikari, Mr. Justice Qazi too was within a year, of his appointment as Government Pleader elevated to the bench as an Additional Judge of the High Court. On December 20, 1982 he was appointed as a permanent judge of this Hon'ble Court.

My Lords, I did not have the privilege of appearing before the Hon'ble Lordship Mr. M. M. Qazi, however those who did, remember him for his unfailing sense of duty. He is remembered as Judge who was courteous and always had keen sense of justice in every case that was placed before him. The papers of the Law Report stated as a testimonial the great qualities of Mr. Justice Qazi. After being judge of the Hon'ble High Court for about 10 years, he retired in the year 1992. In his passing away, the Bar and Bench will lose the Counsel of one of its elders.

My Lords, on behalf of the entire Bar of the State of Maharashtra I join your Lordships in offering my condolences to the bereaved family.

May his soul rest in peace.

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**ADDRESS BY SHRI RAFIO DADA, PRESIDENT, BOMBAY BAR ASSOCIATION,
AT THE REFERENCE TO LATE JUSTICE MOHAMMED MUJIBUDDIN QAZI, A
FORMER JUDGE OF THIS HIGH COURT, ON TUESDAY, 10TH JULY, 2007.**

My Lord the Chief Justice, Her Ladyship Mrs. Desai, Mr. Ravi Kadam, the Advocate General, Mr. Thorat, President of Advocates' Association of Western India, Mr. Kalyaniwala, Secretary of the Bombay Incorporated Law Society and my colleagues at the Bar.

On behalf of Bombay Bar Association, I endorse the sentiments expressed by my Lord the Chief Justice, and Mr. Ravi Kadam, Advocate General of Maharashtra.

Mr. Justice M.M. Qazi joined the Bench of this Hon'ble Court in 1981. Mr. Justice Qazi was appointed from the Nagpur Bar. He had a large practice as a lawyer. He appeared in many civil, criminal and constitutional matters. He worked as a Government Pleader at Nagpur and argued many important matters on behalf of the State of Maharashtra. After he relinquished his office as a Government Pleader, he went on a pilgrimage. Soon after his arrival, he answered the call of duty and became a High Court Judge.

In his brief stint as a Judge of the Bombay High Court, he won the respect of the Bar. He sat with Justice Dharmadhikari Senior and decided many criminal cases. I had the privilege of appearing before him in Goa in a matter relating to the Coastal Zone Regulation.

He was kind and extremely cultural. He drew the best from every advocate.

He lived a full life. After retirement he devoted himself to social causes. Death which spares no one took him away.

On behalf of the Bar and on behalf of myself I extend our condolence to the members of the bereaved family, and pray that the Almighty grant him eternal peace hereafter.

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ADDRESS BY SHRI S.P. THORAT, PRESIDENT, ADVOCATES ASSOCIATION OF WESTERN INDIA, AT THE REFERENCE TO LATE JUSTICE MOHAMMED MUJIBUDDIN QAZI, A FORMER JUDGE OF THIS HIGH COURT, ON TUESDAY, 10TH JULY, 2007.

My Lord, the Hon'ble the Chief Justice, Her Ladyship, Hon'ble Smt. Justice Ranjana Desai, Mr. Dada, President of the Bombay Bar Association, Mr. Kalyaniwala, Secretary of the Bombay Incorporated Law Society, Ladies and Gentlemen,

Late Mr. Mohammed Mujubuddin Qazi, known as Mr. M.M. Qazi, not remain with us. He was born on 18th February, 1930 in a very cultured family. He was a great human being.

After taking initial education in primary and secondary levels, he has completed graduation in Bachelor of Art's and Law Education from Nagpur University.

Due to the brilliant career Justice Qazi was invited by the University Nagpur and where he was Lecturer in University College of Law. He was also a member of the faculty of Commerce in Nagpur University.

In the year 1994, Justice Qazi was enrolled as an Advocate at the Nagpur High Court, where he practiced in Civil, Criminal and Constitutional cases. Within few years he was entrusted the responsibility by the State Government, to handle and conduct the Government cases. He was appointed for the post of Assistant District Government Pleader and Public Prosecutor. Thereafter he was Assistant Govt. Pleader and also the Additional Govt. Pleader in the High court at Nagpur Bench from July 1963 to 1978. He also was appointed as Govt. Pleader on 10th November, 1980. At that time he had handled hundred of Civil, Criminal and Constitutional cases. Number of judgments, in which he had appeared, were reported in cases of law.

Thereafter within a short period on 29.9.1981, he was appointed as an Additional Judge of the Bombay High Court. After two years on 20.12.82 he became a permanent Judge. On 18th February, 1992, Justice Qazi retired and immediately thereafter in 1993 he was appointed as Chairman of the Maharashtra Administrative Tribunal.

Hundred of cases decided by him are useful for us being a good case law. While on dais he was very soft-spoken. He was never harsh toward the Advocates. He always kept his position as a pious Judge. He always kept the situation of the Court very pleasant. And therefore there was a position to him in the heart of Advocates.

Recently on 26th May 2007 Justice Qazi passed away when we were in May Vacation. We will miss him permanently.

We pray God to keep his soul in peace and give strength to his family members.

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ADDRESS BY SHRI KAIWAN KALYANIWALLA, HON. SECRETARY, THE BOMBAY INCORPORATED LAW SOCIETY, AT THE REFERENCE TO LATE JUSTICE MOHAMMED MUJIBUDDIN QAZI, A FORMER JUDGE OF THIS HIGH COURT, ON TUESDAY, 10TH JULY, 2007.

My Lord the Chief Justice, my Ladyship, Hon'ble Mrs. Justice Desai, Mr. Kadam, Advocate General and Hon'ble speakers,

I concur with the sentiments of My Lord the Chief Justice and the feelings that have been expressed by my Hon'ble friends.

Justice Qazi was admired by the members of the legal fraternity as an astute judge who had served at our High Court.

On behalf of the Bombay Incorporated Law Society, I express our condolences to the members of Justice Qazi's family.

May his soul rest in peace.

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